

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

CP/29(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **BOMBAY GAS COMPANY LIMITED**

Section 66(1) of the Companies Act, 2013

ORDER

CP/29(MB)2023

- 1) Mr. Ahmed Chunawala, Ld. Counsel for the Petitioner, Mr. Omkar Kelkar, Ld. Counsel for the State Bank of India and Mr. Darryl Pereira, Ld. Counsel for the LIC are present.
- 2) Counsel for the State Bank of India informs that they have already filed their objections *vide* letter dt. 28.11.2023 and they are seeking some directions from this Tribunal to pay an amount which is disputed by the Petitioners; however, Counsel for the Petitioner informs that an amount of debt was agreed to be paid in the Mediation Proceedings. This Bench is of the view that dispute in relation to the quantum of claim in the proceedings cannot be considered, needless to say, the interest of Creditors shall be protected and their Claims shall be admitted in accordance with Law.

3) Later on, Ld. Counsel for the Petitioner informs that as far as Objections of LIC are concerned, Petitioner is regularly paying Rent and the same has been deposited with the Registry of the Hon'ble High Court of Bombay and the matter is *sub judice* as per the Counsel for LIC.

4) Heard Ld. Counsel for the Parties extensively for a considerable time.

Reserved for Orders.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare